

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00273/2018

Jabalpur, this Wednesday, the 21st day of March, 2018

HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

1. M.C. Trivedi, S/o Late Shri S.P. Trivedi aged about 62 years, retired AAO R/o C/o S.P. Dwivedi, HIG-27 Indus Umang Colony Beside Jain Temple, D-Sector, Ayodhya Nagar, Bhopal-462014 Mobile No.9406523242
2. D.K. Pagar, S/o Shri Hukum Chand Pagare, aged about 62 years, retired AAO R/o 6 Parashar NagaRajendra Nagar, Indore 452012 Mobile No.9425403800
3. S.P. Dwivedi S/o Late Shri G.K. Dwivedi, aged about 60 years, retired Accounts Officer, HIG 27, Indus Umang Colony, Beside Jain Temple D-Sector Ayodhya Nagar, Bhopal-462014

-Applicants

(By Advocate –**Shri J.B. Singh**)

V e r s u s

1. Union of India, through Secretary, Department of Posts, Dak Bhavan, Sansad Marg, New Delhi 110 001
2. DDG (PAF), Department of Posts, Dak Bhavan, Sansad Marg, New Delhi 110001
3. DDG (SEA), Department of Telecommunication Sanchar Bhavan, 20 Ashoka Road, New Delhi 110001
4. Controller of Communication Accounts, M.P. Telecom Circle, Sanchar Bhavan, Hoshangabad Road, Bhopal 462012
5. Director of Accounts (Postal) Dak Bhavan Hoshangabad Road, Bhopal 462012

-Respondents

O R D E R (Oral)

Precisely the case of the applicant is that the respondent-department vide order dated 30.03.2011 (Annexure A-27) has been issued whereby the benefit of protection of last pay drawn has been allowed to few persons and the applicants have been deprived of all the benefits although placed in the same situation. The applicants have made various representations dated 11.03.2016, 24.08.2016, 24.03.2016 and 24.06.2016. The counsel for the applicants submits that he will be satisfied if the respondents are directed to decide their representations in a time bound manner.

2. The submission made by the learned counsel for the applicant is reasonable.

3. Resultantly, the respondent No.3 is directed to decide the case of applicants within a period of 60 days from the date of receipt of certified copy of this order.

4. Needless to say that the case of these applicants shall be considered as per law and the speaking order shall be passed.

5. Accordingly this Original Application is disposed of without commenting into the merits of the case.

**(Ramesh Singh Thakur)
Judicial Member**

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